

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.403**  
**CP/171/ND/2023**

**IN THE MATTER OF:**

Kanwal Dhody	...	Applicant
Versus		
Ansal Properties & Infrastructure Limited	...	Respondent

**under Section 73 (4).**

**Order delivered on 10.04.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	: Mr. Kanwal Dhody, Adv.
For the Respondent	: Ms. Mahima Sikhawat, Adv., alongwith Mr. Abdul Saini, Company Secretary

**ORDER**

Mr. Kanwal Dhody, Petitioner/party in person is present physically and submitted that he has filed the rejoinder on 01.04.2024, however the same is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal. Ms. Mahima Shekhawat, Ld. Counsel alongwith Mr. Abdul Sami, Company Secretary on behalf of the Respondent is present physically and submitted that this matter be tagged alongwith CP-103/2016, CA-40/ND/2022 & CA-226/ND/2022. Let this matter alongwith CP-103/2016, CA-40/ND/2022 & CA-226/ND/2022 be listed on 18.04.2024 at 11:30 am.

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**